

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 105

IA No.- 1525/ND/2020 in IB-100/ND/2019

IN THE MATTER OF:

Deepali Designs and Exhibits Pvt. ... Applicant/Petitioner
Ltd., Pico Event Marketing (India)
Vs

Gillis Lockwood Heller ... Respondent

Order under Section 9 of IBC.

Order delivered on 22.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the RP/Applicant : Mr. Gaurav Katiyar, Adv.
Mr. Aditya Verma, Adv.
Ms. Priyamvada Mishra, Adv.
For Operational Creditor: Mr. Abhishek Gupta, Adv.

ORDER

Learned Counsel for the Resolution Professional states that in compliance of the order dated 01.10.2020, the service on respondents No. 1 to 4/the Learned Counsels appearing before the Hon'ble Delhi High Court for respondents No. 1 to 4 have been made through email/speed post and other modes. The tracking report and email details of the respondents are annexed in service

affidavit which reflects all are served. None of the respondents No. 1 to 4 either in person or through counsels appear today. Learned Counsel for the Resolution Professional states that they have been deliberately remaining absent or avoiding service whereas they are being represented or appearing in the proceedings before Hon'ble Delhi High Court. Respondents No. 1 to 4 to be proceeded ex parte. List application for hearing on 17.11.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)